

the effect of the entry of multinationals on the country's economy;

(b) if so, what are the results thereof; and

(c) whether Government contemplate any change in their policy towards the multinationals?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) and (b) Government of India's policy relating to the entry of foreign companies including the multinationals is laid down in the Industrial Policy Resolution of 1956, the Industrial Licensing Policy of 1973 and the Industrial Policy Statement of 1980. Briefly the policy is to allow foreign investment very selectively only in certain priority industries indicated in Appendix I of the Industrial Licensing, policy of 1973 or in predominantly export-oriented industries or in activities involving sophisticated technology not available in the country. The policy with regard to permitting foreign investment on a selective basis : takes into account the present stage - - of our industrial development and the need for filling gaps in technology with a view to creating, our self-reliance in the long run,

(c) No Sir

D. A. instalments of Government Employees

1701. SHRI MANUBHAI PATEL: Will the Minister of FINANCE be pleased to state the total amount involved in payment of each of the Dearness Allowance instalments to Central Government employees from September, 1980 onwards?

- THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): From September, 1980 onwards, only one instalment of Dearness Allowance has so far been granted to Central Government employees. This instalment,

which has been granted with effect from 1-9-1980, is estimated to cost the exchequer Rs. 31 crores during 1980-81 and Rs. 62 crores in a full year.

Inter State movement of essential commodities

1702. PROF. RAMLAL PARIKH: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether any State Government is permitted to impose ban or restrict the movement of essential commodities produced in that State to other States; and

(b) if so, what are the names of those States with details of such essential commodities and the extent of restrictions imposed?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJMOHAN MOHANTY): (a) No. Sir.

(b) Does not arise.

Properties acquired by Government under Income Tax Act

1703. SHRIMATI USHA MALHOTRA: Will the Minister of FINANCE be pleased to state;

(a) what are the details of properties acquired by Government under section 269 of the Income-tax Act, 1961 during the period from 1st April, 1980 to 31st January, 1981; and

(b) whether there is any proposal to enlarge the scope of this section to make it applicable to licencees of commercial and residential flats?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) The details of properties acquired under section 269 of the Income-tax Act, 1961 and taken possession of by the Government during the period from